

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL APPEAL

No. 07/2013

(with I.A. No. 11, 29 & 31 of 2013)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 10.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

**Express Industry Council of India
V/s.**

...Appellant

AERA & Ors. (Esquire Express/MCA)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Ranjit Walia, Ms. Renuka Singh, Ms. Margaret Niangsiamkim & Mr. Prathik James, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Mr. Priyadarshi Gopal, Advocates for AERA

Mr. V. Lakshmi Kumaran with Mr. T. Sundar Ramanathan & Mr. Prashanth Shivdass, Advocates for R-2

ORDER
18th December, 2013

List the matter on **15th January, 2014** for continuation of arguments.

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**